

Commission, CGHS subscription rates have been revised for all categories of CGHS card holders, including ex-MPs. The increase in subscription is commensurate with increase in salary/pension of Central Government Employees, and pensioners and pension of ex-MPs. There is no proposal to reduce the rates of subscription.

Medical reimbursement of CGHS beneficiaries

3745. SHRI VARINDER SINGH BAJWA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that CGHS offices in Delhi while heavily pruning medical reimbursement claims of ordinary beneficiaries do not communicate the extent and reasons for deducting the various items of claims;

(b) if so, the reasons therefor;

(c) whether it is also a fact that CGHS while passing the claims acts arbitrarily by allowing higher percentage of VIPs while making heavy deduction in cases of others; and

(d) whether Government would evolve a uniform policy for all beneficiaries, if so, by when and if not the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) A copy of calculation sheet indicating details of admissible amount, as per CGHS rates and deduction, if any are provided to individual beneficiaries if requested for by the beneficiaries.

(c) and (d) All Medical Reimbursement claims are examined in the background of the existing CGHS Rules and bills are cleared as per the CGHS rates in force.

Over-charging by private empanelled hospitals

3746. SHRI VARINDER SINGH BAJWA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware that private multi-speciality hospitals in Delhi and NCR which were earlier in C.G.H.S. panel, are indulging in over-charging such as charging for two days room rent and services for only one day hospitalization as also more than one consultation in such cases;

(b) whether Government ensures that such hospitals like Indraprastha Apollo hospital in Delhi, do not indulge in such mal-practices;

(c) if so, how and if not the reasons therefor; and

(d) whether Government would evolve mechanism to curb such practices?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) No such complaint has been received in respect of hospitals empanelled under CGHS. CGHS has no power to regulate charges, etc. of hospitals not empanelled under S.No. 121 it. All private hospitals empanelled under CGHS are required to sign Memorandum of Association with the CGHS at the time of empanelment. One of the conditions of MoA is that the hospital will